

COPPER CURRENCY, STRAITS SETTLEMENT ACT 1847

ACT No VI OF 1847

(Rep., Act 8 of 1863)

[1<sup>st</sup> May, 1847.]

*Passed by the Hon'ble the President of the Council of India in Council on the 1<sup>st</sup> May 1847, with the assent of the Right Hon'ble the Governor General of India.*

*An Act for establishing a Copper Currency in the Settlements of Penang, Singapore and Malacca.*

I. It is hereby enacted, that from and after the date of the passing of this Act the provisions of Acts XXI. of 1835 and XXII. of 1844, shall not be deemed to apply to Copper Currency of the Settlements of Penang, Singapore and Malacca.

II. It is hereby enacted, that from and after the 1<sup>st</sup> day of January 1848, the following Copper Coins only shall be received at or issued from any Government Treasury within the said Settlements:

1. A cent. Weighing 144 grains troy.
2. A half cent. Weighing 72 grains.
3. A quarter cent. Weighing 36 grains.

III. And it is hereby enacted, that from and after the date of the passing of this Act the said cent. shall be legal tender throughout the said Settlements for  $\frac{1}{1000}$  of a Dollar and the said half cent. for  $\frac{1}{200}$  of a Dollar, and the said quarter cent. for  $\frac{1}{400}$  of a Dollar.

IV. Provided always and it is hereby enacted, that none of the said Coins shall be legal tender except for fractions of a Dollar.

V. And it is hereby enacted, that after the 1<sup>st</sup> day of January 1848, no other Copper Coins or Tokens than those specified in Section II. of this Act shall be legal tender of payment for the fractional parts of a Dollar within the said Settlements.

VI. And it is hereby enacted, that with the exception of the Copper Coins specified in Section II. of this Act the circulation in the said Settlements after the said day of all Copper Coins or Tokens not being the authorized legal Coinage of any British or Foreign Government is prohibited.

VII. And it is hereby enacted, that after the said day any person who shall circulate, or attempt to circulate, in the said Settlements, any Copper Coins or Tokens other than those specified in Section II. of this Act, and not being the authorized legal Coinage of any British or Foreign Government shall on summary conviction before a Magistrate be liable to a fine not exceeding Ten Rupees and in default of payment any person so convicted shall be subject to imprisonment for a term not exceeding one month.

VIII. And it is hereby enacted, that it shall be competent to the Governor General in Council in his executive capacity to direct the coining and issuing, and to prescribe the devices and inscriptions of the Coins to be issued under the authority of this Act.

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